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**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET
APPLICATION NO. 133/2000 OF 199

Applicant(s) *Sri Kandarpa Narayan Choudhary* *address*

Respondent(s) *Union of India & Ors.*

Advocate for Applicant(s) *Mr. G. K. Bhattacharyya*
Mr. G. N. Das.

Advocate for Respondent(s) *C. G. S.*

Notes of the Registry	Date	Order of the Tribunal
<p>this application is D. deposited within time. C. E. of R. S. 50 deposited vide IPO ED N. 494520 Dated 17/4/2000 <i>17/4/2000</i></p> <p><i>24-4-2000</i></p> <p>Notice prepared and sent to D. Section for issuing of the same to the respondents through Regd. post with A.D. vide D.Nos. <i>1317 to 1321</i> etc. etc.</p> <p>1) Service reports are still awaited. 2) No written statement has been filed.</p> <p><i>17/5/2000</i></p>	<p>18.4.2000</p>	<p>Heard Mr G.N.Das, learned counsel for the applicants and Mr A.Deb Roy, learned Sr.C.G.S.C for the respondents.</p> <p>104 applicants have approached this Tribunal by this application with a prayer to allow them to join in this single application under the provision of Rule 4(5)(a) of the Central Administrative Tribunal(Procedure) Rules 1987. permission is granted.</p> <p><u>Application is admitted.</u> Issue notice on the respondents.</p> <p>List on 19.5.2000 for written statement and further orders.</p> <p style="text-align: right;"><i>[Signature]</i> Member</p>

Notes of the Registry	Date	Order of the Tribunal
<p>14-6-2000</p> <p>Written statement has been filed by the respondents.</p> <p><i>[Signature]</i></p>	<p>19.5.00</p> <p>nkm</p>	<p>No written statement has been filed. One month time allowed to the respondents for filing of written statement. Let the case be listed on 23.6.00 for further orders.</p> <p><i>[Signature]</i> Member(J)</p>
<p>17-6-2000</p> <p>W/S has been filed.</p>	<p>23.6.00</p>	<p>There is no Bench today. Adjourned to 12.7.00.</p> <p><i>[Signature]</i> 1870 Member(J)</p>
<p>27-7-2000</p> <p>Notice has been served on Respondent No 1.</p> <p><i>[Signature]</i></p> <p>As regards A/S the case is ready for hearing.</p> <p><i>[Signature]</i> 27/10/2000</p>	<p>12.7.00</p> <p>pg</p>	<p>Present : The Hon'ble Mr S.Biswas, Administrative Member.</p> <p>Mr B.Choudhury is present for the applicant's counsel. Mr A.Deb Roy, learned Sr.C.G.S.C submits that written statement has already been filed.</p> <p>List on 30.10.2000 for hearing.</p> <p>The applicant is at liberty to file rejoinder if they want in the meantime.</p> <p><i>[Signature]</i> Member(A)</p>
<p>11.12.2000</p> <p>Copy of the order has been sent to the D/Sec. for issuing the same to the applicant as well as to the Sr. C.G.S.C. for its reply.</p> <p><i>[Signature]</i></p>	<p>30.10.2000</p> <p>nkm</p>	<p>Present: Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman</p> <p>Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is allowed. No order as to costs.</p> <p><i>[Signature]</i> Vice-Chairman</p>

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A.No. 133 of 2000

DATE OF DECISION..... 30.10.2000.....

Shri Kandarpa Narayan Choudhury and 103 others PETITIONER(S)

Mr G.K. Bhattacharyya, Mr G.N. Das and
Mrs N. Devi ADVOCATE FOR THE
PETITIONER(S)

-VERSUS-

The Union of India and others RESPONDENT(S)

Mr A. Deb Roy, Sr. C.G.S.C. ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.133 of 2000

Date of decision: This the 30th October 2000

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

Shri Kandarpa Narayan Choudhury and
103 others

.....Applicants

All the applicants are non-executive personnel serving in the Special Service Bureau, Imphal, Manipur, under the administrative control of the Divisional Organiser, Manipur and Nagaland Division, Imphal.

By Advocates Mr G.K. Bhattacharyya,
Mr G.N. Das and Mrs N. Devi.

- versus -

1. The Union of India, represented by the Cabinet Secretary, Department of Cabinet Affairs, New Delhi.
 2. The Director General of Security, Block V(East), New Delhi.
 3. The Director, S.S.B., Block-V (East), New Delhi.
 4. The Divisional Organiser, S.S.B., Manipur and Nagaland Division, Lamphel, Imphal, Manipur.
 5. The Area Organiser, S.S.B., Imphal, Manipur.
- By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

.....Respondents

.....

O R D E R (ORAL)

CHOWDHURY.J. (V.C.)

The applicants, 104 in number, are non-executive personnel serving in the Special Service Bureau (SSB for short) under the administrative control of the Divisional Organiser, SSB, Manipur and Nagaland Division, Imphal. The cause of action as well as the relief sought for are same and accordingly their grievance is considered in this single

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application under the provisions of Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987.

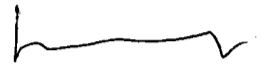
2. The grievance relates to payment of ration allowance on and from 9.8.1989. According to the applicants the allowance was denied to them for no justifiable reason. Mr G.N. Das, learned counsel for the applicants to various sanction orders of the Central Government and also mentioned a number of cases decided by this Tribunal.

3. Mr A. Deb Roy, learned Sr. C.G.S.C. referred to the written statement and submitted that the ration allowance with effect from 9.8.1989 are being paid to the executive staff of the rank of Field Officer and below, but the said allowance is not extended to the non-executive staff. The learned counsel submitted that the equation is made only in relation to House Rent Allowance and not to ration allowance. He submitted that the equation of posts in various cadre of corresponding level of non-executive cadre were fixed vide Cabinet Secretariat Order No.A-11016/6/86-DOI dated 28.10.1986. The equation is for the purpose of House Rent Allowance and not for Ration Allowance.

4. After hearing the learned counsel for parties and considering all aspects of the matter, I do not find that this case can be distinguished from the earlier decisions, nor there is any scope for denying the ration allowance to the applicants on that ground. The ration allowance also has now become admissible to the employees serving in the SSB at Imphal and Imphal has been declared as category 'B' station with effect from 9.8.1989. The applicant shall accordingly be eligible for the ration allowance for 'B' Station with effect from 9.8.1989 or from the date of joining, whichever is later.

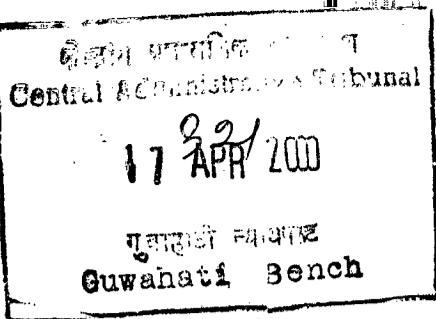
5. Accordingly the respondents are directed to pay the applicants ration allowance from the aforesaid date onwards within three months from the date of receipt of this order including arrears.

6. The application is allowed. No order as to costs.



(D. N. CHOWDHURY)
VICE-CHAIRMAN

nkm



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH
GUWAHATI.

O. A. NO. 133 /2000.

Shri Kandarpa Narayan Choudhury + 063

... Applicants.

-Versus-

Union of India and others.

... Respondents.

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Filed by :-

Bill
(Advocate).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH
GUWAHATI.

(An application U/s 19 of the Administrative Tribunals Act, 1985).

O.A. NO. /2000.

1. Shri Kandarpa Narayan Choudhury
son of Late Kripamoy Choudhury
Junior Accountant
Office of the Divisional
Organiser, Manipur and Nagaland
Division , special Service Bureau
(S.S.B. in short), Imphal (Manipur).
2. Shrimati Yeorialda Khongsit
D/o Late K.S. Swer
Assistant
Office of the Divisional Organiser,
S.S.B., Imphal .
3. Shri Mihir Kumar Deb
Son of Late Rasiklal Deb
Junior Accountant
Office of the Divisional Organiser,
S.S.B., Imphal .
4. Thiyam Kiran Singh
Son of Thiyam ~~Kiran~~ Konungjao Singh
Assistant
Office of the Divisional Organiser,
S.S.B., Imphal .
5. Shri Ananda Chandra Payeng
Son of Moheswar Payeng
Assistant
Office of the Divisional Organiser,
S.S.B., Imphal .
6. Shri Nameirakpam Biren Singh
Son of Late N. Deben Singh
U.D.C.
Office of the Divisional Organiser,
S.S.B., Imphal .

contd...

9
Kandarpa Narayan Choudhury -
Fitted by
Gopinath Das, Adv.

7. Shri Raikhan Thotwon
son of Late R.K. Chinaongai
U.D.C.
Office of the Divisional Organiser,
S.S.B., Imphal .
8. Shri Thoirei Dingthoi Lienpu Chiru
son of Late T.D. Shikangir
U.D.C.
Office of the Divisional Organiser,
S.S.B., Imphal
9. Shri Sagols~~Mem~~ Ningthem Singh
son of Late S.Mera Singh
U.D.C.
Office of the Divisional Organiser,
S.S.B., Imphal .
10. ~~Shri~~/Mrs. Diamond Ragui
Wife of L. Ragui
U.D.C.
Office of the Divisional Organiser,
S.S.B., Imphal .
11. ~~Shri~~/Mrs. H. Daizaching Paite
Daughter of Aithang
U.D.C.
Office of the Divisional Organiser,
S.S.B., Imphal .
12. Shri Kallathu-Chirayil Idichandy
Varghese
son of Late K.V. Idichandy
U.D.C.
Office of the Divisional Organiser,
S.S.B., Imphal.
13. Shri Ngangbam Lethaotombi Singh
son of Late Ng. Ibomcha
U.D.C.
Office of the Divisional Organiser,
S.S.B., Imphal.
14. Shri Thingnam Mangoljao Singh
son of ~~Shri~~ Mani Singh
Steno
Office of the Divisional Organiser,
S.S.B., Imphal.

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15. Shri Thokchom Gopal Singh
 son of Late Th. Birchandra Singh
 Steno
 Office of the Divisional Organiser,
 S.S.B., Imphal.
16. Shri Thongam Mohendra Singh
 son of Late ~~Sri~~ Kunja Singh
 Steno
 Office of the Divisional Organiser,
 S.S.B., Imphal.
17. ^{Sud} Shri Thiyam Manorama Devi
 Wife of Th. Mohendra Singh
 Steno
 Office of the Divisional Organiser,
 S.S.B., Imphal.
18. Shri Thiyam Muhindro Singh
 son of Late Th. Modhu Singh
 Steno
 Office of the Divisional Organiser,
 S.S.B., Imphal.
19. Shri Pangambam Roshan Singh
 son of Late P. Ranjit Singh
 Steno
 Office of the Divisional Organiser,
 S.S.B., Imphal.
20. Shri Asui Singnaisui
 son of S. Jonathan
 Steno
 Office of the Divisional Organiser,
 S.S.B., Imphal.
21. Shri Ranjit Choudhury
 son of Raghu Nath Choudhury
 Steno
 Office of the Divisional Organiser,
 S.S.B., Imphal.
22. Shri Thokchom Priyobata Singh
 son of Late Th. Koireng
 Steno
 Office of the Divisional Organiser,
 S.S.B., Imphal

23. ^{Swd.} Shri Gurumayum Ibetombi Devi
Wife of H. Jogendra Sharma
L.D.C.
Office of the Divisional Organiser,
S.S.B., Imphal.
24. Shri Bikash Barman
Son of Kamalakanta Barman
L.D.C.
Office of the Divisional Organiser,
S.S.B., Imphal.
25. Shri Sasanka Kar Roy
Son of Late K.N.ROY
L.D.C.
Office of the Divisional Organiser,
S.S.B., Imphal.
26. Shri Thoudam Jinen Singh
Son of ~~Shri~~ Jati Singh
Office of the Divisional Organiser,
S.S.B., Imphal.
27. Shri Toijam Sanjoy Singh
Son of T. Shamu Singh
Store Keeper
Office of the Divisional Organiser,
S.S.B., Imphal.
28. Shri Hidangmayum Manisana Sharma
Son of Late H. Nabadwip Sharma
Pharmacist
Office of the Divisional Organiser,
S.S.B., Imphal.
29. ^{Swd.} Shri Karam Sarjubala Devi
Wife of Late Tomba Singh
Laboratory Technician
Office of the Divisional Organiser,
S.S.B., Imphal.
30. Shri Ram Bahadur Chetry
Son of Bishnu Bahadur Chetry
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.

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Kwep

31. Shri Sinam Sanajaoba Singh
Son of S. Jampha
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
32. Shri Kamei Dimnilung
son of K. Gaithalung
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
33. Shri Wahengbam Kalabi
son of W. Chaoba Singh
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
34. Shri Hemkhosei
son of Late Lunkhathong
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
35. Shri Brahmacharimayum Krishnadass Sharma
son of Late Gourabidhu Sharma
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
36. Shri N. Shyamachoron Singh
son of Late N. Bidhu
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
37. Shri Meinam Chitananda Singh
son of M. Indrakumar
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
38. Shri Ngangom Amar Singh
son of Late Ng. Sousana
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.

contd...

Krupa

39. Shri Adhikarimayum Bishambar Sharma
Son of Late A. Ibomcha
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
40. Shri L. Braja Singh
son of Late L. Chaoba Singh
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
41. Shri Pansatabam Ibohal Singh
son of Late Bihari
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
42. Shri Haobijam selungba Singh
son of H. Thamsou Singh
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
43. Shri Ngangom Ibohal Singh
son of Ng. Chaoba Singh
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
44. Shri Kongrailatpam Jeigeshwar Sharma
Son of K. Gokulchandra
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
45. Shri Thangpilen Kuki
son of Changkhotinpao
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
46. Shri Willingson Luithui
son of Vareishun
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.

contd...

Kweh

47. Shri Vanimawi Hmar
 Son of Late Beisei
 Driver
 Office of the Divisional Organiser,
 S.S.B., Imphal.
48. Shri Maibam Dilip Singh
 Son of Late Tampok Singh
 Driver
 Office of the Divisional Organiser,
 S.S.B., Imphal.
49. Shri Sorokhaibam Yaima Singh
 Son of Late Mani Singh
 Driver
 Office of the Divisional Organiser,
 S.S.B., Imphal.
50. Shri Laishram Mobi Singh
 Son of Late Kulabi Singh
 Driver
 Office of the Divisional Organiser,
 S.S.B., Imphal.
51. Shri Salam Surjit Singh
 Son of S. Babudhon Singh
 Driver
 Office of the Divisional Organiser,
 S.S.B., Imphal.
52. Shri Ngamsilung R. Naga
 Son of Late Baetelung
 Driver
 Office of the Divisional Organiser,
 S.S.B., Imphal.
53. Shri Tonmuan Paite
 Son of Late Thanglen
 Driver
 Office of the Divisional Organiser,
 S.S.B., Imphal.
54. Shri Pakai Gangte
 Son of Late Thongsoi
 Driver
 Office of the Divisional Organiser,
 S.S.B., Imphal.

contd...

copy

55. Shri Naorem Devan Singh
son of Late Achon Singh
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
56. Shri Keising Jonah Tangkhul
son of Late MOYA
Driver
Office of the Divisional Organiser,
S.S.B., Imphal.
57. Shri Maimom Manao Singh
son of Late M. Modhu
Cleaner
Office of the Divisional Organiser,
S.S.B., Imphal.
58. Shri L. Surendro Singh
son of L. Shirish
Cleaner
Office of the Divisional Organiser,
S.S.B., Imphal.
59. Shri L. Manihar Singh
son of L. Sanajaoba
Cleaner
Office of the Divisional Organiser,
S.S.B., Imphal.
60. Shri Om Bahadur Chetry
son of Santa Bahadur
Cleaner
Office of the Divisional Organiser,
S.S.B., Imphal.
61. Shri Anil Bez
son of Late Durga Bez
Cleaner
Office of the Divisional Organiser,
S.S.B., Imphal.
62. Shri Parsuram Dahal
son of Omnath Dahal
Peon
Office of the Divisional Organiser,
S.S.B., Imphal.

contd...



63. Shri Chingangbam Kesho Singh
son of Late Ch. Mangi Singh
Peon
Office of the Divisional Organiser,
S.S.B., Imphal.
64. Shri C.T. Changthileng
son of Late C.T. Sanghai
Peon
Office of the Divisional Organiser,
S.S.B., Imphal.
65. Shri Sorokhaibam Angou Singh
son of Late S.Bijoy Singh
Peon
Office of the Divisional Organiser,
S.S.B., Imphal.
66. Shri Karna Bahadur Chetry
son of Santa Bahadur
Peon
Office of the Divisional Organiser,
S.S.B., Imphal.
67. Shri Jagat Bahadur Thapa
son of Makbahadur Thapa
Peon
Office of the Divisional Organiser,
S.S.B., Imphal.
68. ^{Smt} Shri Thingujam Memi Devi
Wife of Late Th.Kanta Singh
Peon
Office of the Divisional Organiser,
S.S.B., Imphal.
69. Shri Mayanglambam Bheigya Singh
son of Late M.Iboncha
Peon
Office of the Divisional Organiser,
S.S.B., Imphal.
70. Shri Thingom Anand Singh
son of ~~Shri~~ Birchandra Singh
Peon
Office of the Divisional Organiser,
S.S.B., Imphal.

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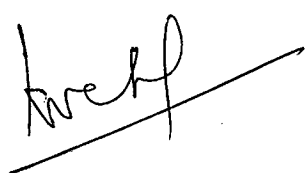
twc

71. Shri Manoj Kumar Malik
Son of Late Mahindra Malik
Safaiwala
Office of the Divisional Organiser,
S. S. B., Imphal.
72. Shri Ram Pujan Ram
Son of Late Harinath Ram
Safaiwala
Office of the Divisional Organiser,
S. S. B., Imphal.
73. Shri Dev Pujan Ram
Son of Late Harinath Ram
Safaiwala
Office of the Divisional Organiser,
S. S. B., Imphal.
74. Shri Koushal Kumar Ram
Son of Lal Mohan Ram
Safaiwala
Office of the Divisional Organiser,
S. S. B., Imphal.
75. Shri Madan Kumar Ram
Son of Late Ishwar Dayal Ram
Safaiwala
Office of the Divisional Organiser,
S. S. B., Imphal .
76. ^{Smt} Shri Gurumayum Hemolata
Wife of Kh. Lalmani
Nursing Assistant
Office of the Divisional Organiser,
S. S. B., Imphal.
77. Shri Bachaspatimayum Budha Sharma
Son of Late B. Nongmaing Sharma
Peon
Office of the Divisional Organiser ,
S. S. B., Imphal.
78. Shri ^K Kamminlien Vaiphei
Son of Late ~~Thangzapa~~ Vaiphei
Assistant
Office of the Divisional Organiser,
S. S. B., Imphal.

contd...

Kreyf

79. Shri Khumanthem Ram Kumar
Son of Khr . Ibotanst Singh
U.D.C./Cashier
Office of the Divisional Organiser,
S.S.B. , Imphal.
80. Shri Wangkhem Kunjo Singh
Son of W. Amu Singh
Assistant
Office of the Divisional Organiser,
S.S.B. , Imphal.
81. Shri Baldev Sahay Sharma
Son of Late Shri Jagadish Sahay Sharma
Junior Accountant
Office of the Divisional Organiser,
S.S.B. , Imphal.
82. Shri Aribam Bidhanchandra Sharma
Son of Late Abhiram Sharma
Driver
Office of the Divisional Organiser,
S.S.B. , Imphal.
83. Shri Y.Bocha Singh
Son of Late Y. Tolen Singh
U.D.C.
Office of the Divisional Organiser,
S.S.B. , Imphal.
84. Shri N. Ajitkumar Singh
Son of N. Mani Singh
Assistant
Office of the Area Organiser S.S.B. ,
Imphal.
85. Shri A.Tomba Singh
Son of Late A.Purno Singh
U.D.C.
Office of the Area Organiser,
S.S.B. , Imphal.
86. Shri A.Sanaton Sharma
Son of Late A.Laljit Sharma
U.D.C.
Office of the Area Organiser,
S.S.B. , Imphal.



87. Smti Ch. Ashalata Devi
Wife of Late Ch. Rochomani Singh
L.D.C.
Office of the Area Organiser,
S. S. B., Imphal.
88. Smt. L. Momita Devi
Wife of Late L. Bishambor Singh
L.D.C.
Office of the Area Organiser,
S. S. B., Imphal.
89. Smt. T. Landhoni Devi
Daughter of Late T. Borachaoba Singh
L.D.C.
Office of the Area Organiser, S. S. B.,
Imphal.
90. Smt. U. Mema Devi
Wife of Late U. Gouranityai Singh
L.D.C.
Office of the Area Organiser,
S. S. B., Imphal .
91. Smt. M. Jibolata Devi
Daughter of M. Angon Singh
Pharmacist
Office of the Area Organiser,
S. S. B., Imphal.
92. M. Ojit Singh
Son of M. Vaima Singh
Store Keeper
Office of the Area Organiser,
S. S. B. Imphal.
93. L. Dhaneshwor Singh
Son of Late L. Mangal Singh
Driver
Office of the Organiser,
S. S. B. Imphal.
94. W. Shyamkishor Singh
Son of Late W. Iboton Singh
Driver
Office of the Area Organiser,
S. S. B., Imphal.
95. W. Kumar Singh
Son of Late W. Narahari Singh
Driver
Office of the Area Organiser,
S. S. B., Imphal.

contd..

K. V. S.

96. H. Shyamkishor Singh
 Son of Late H. Tomba Singh
 Peon
 Office of the Area Organiser,
 S. S. B., Imphal .
97. L. Irabot Singh
 Son of Late L. Ibohal Singh
 Peon
 Office of the Area Organiser,
 S. S. B., Imphal.
98. Th. Patijat Singh
 Son of Late ~~Shri~~Th Chaoba Singh
 Peon
 Office of the Area Organiser,
 S. S. B., Imphal.
99. N. Modhumangol Singh
 Son of Late N. Tombi Singh
 Peon
 Office of the Area Organiser,
 S. S. B., Imphal.
100. P. Purna Singh
 Son of Late P. Sanatombi Singh
 Peon
 Office of the Area Organiser,
 S. S. B., Imphal.
101. Tek Bahadur Chhetry
 Son of Dalbahadur Chetry
 Peon
 Office of the Area Organiser,
 S. S. B., Imphal.
102. P. Abungnao
 Son of P. Tazinang
 Safaiwala
 Office of the Area Organiser ,
 S. S. B., Imphal.
103. M. Shyamprashad Singha
 Son of M. Mohendro Singh
 Cleaner
 Office of the Area Organiser,
 S. S. B., Imphal.
104. Joginder Lal Sharma
 Son of Krishan Gopal Sharma
 Driver
 Office of the Divisional Organiser,
 S. S. B., Imphal.

Kweh

(All the applicants are non-executive personnel serving in special service Bureau, Imphal, Manipur under the administrative control of the Divisional Organiser, Manipur and Nagaland Division, Imphal)

... Applicants.

-Versus-

1. Union of India (represented by the Cabinet Secretary, Department of Cabinet Affairs, Bikaner House, Shahjahan Road, New Delhi) .
2. Director General of security ,
Block-V (East)
R.K.Puram
New Delhi-110066 .
3. Director ,S.S.B.
Block-v (East)
R.K.Puram
New Delhi-110066 .
4. Divisional Organiser ,
S.S.B. ,
Manipur and Nagaland Division
Lamphei
Imphal (Manipur) .
5. Area Organiser, S.S.B.
Imphal, Manipur .

... Respondents.

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1: PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:-

1) Illegal and arbitrary action of the respondent -authorities in not allowing the applicants to draw Ration Allowance only on the ground ~~they~~ that/were not applicants in various Original Applications disposed of by this Hon'ble Tribunal directing payment of Ration Allowance to the applicant from due dates . The Director ,SSB, New Delhi (Respondent No.3) has intimated the Divisional Organiser, SSB, Imphal (Respondent No.4) that the non-applicants to Central Administrative Tribunal cases are not entitled to get Ration Allowance on the basis of judgment of Central Administrative Tribunal, Guwahati Bench .

2) Memorandum No. 9/SSB/A-2/86 (1)-Manipur-534 dated 10.2.2000 issued by the Respondent No.3 addressed to the Respondent No.4 summarily rejecting the prayer of the applicants on the above-noted ground that they were non-applicants in these cases . (Annexure-XI at page).

2: JURISDICTION OF THE TRIBUNAL:-

The applicants declare that the subject-matter of the order against which they want redressal is within the jurisdiction of the Tribunal .

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3: LIMITATION:-

The applicants further declare that the application is within the limitation prescribed under section 21 of the Administrative Tribunals Act, 1985 .

4: FACTS OF THE CASE:-

1) That the applicants are all non-executive personnel serving in the special service Bureau (S.S.B. in short) at Imphal (Manipur) under the administrative control of the Divisional Organiser, S.S.B., Manipur and Nagaland Division, Imphal, Manipur (Respondent No.4) which is a Department of the Govt. of India directly under the Cabinet secretary .

The applicants have a common grievance and interest in the matter and as such they are filing a single application inasmuch as the relief prayed for, if granted to one of them, will be equally applicable to all others as they are similarly situated with a view to avoiding multiplicity of litigations. The applicants crave leave of this Hon'ble Tribunal to allow them to file a single application as provided in Rule 4(5)(a) of the CAT (Procedure) Rules, 1987.

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2) That the Government of India, in 1962, set up the Directorate General of Security (D.G.S. in short) under the administrative control of the cabinet secretariat for some specific purposes which is a multi-role, multidisciplinary organisation comprising four agencies, namely , special service Bureau (S.S.B. in short), Aviation Research centre (A.R.C. in short), special Frontier Force (S.F.F. in short) and Chief Inspectorate of Armaments.

3) That the applicants beg to state that the cabinet secretariat , vide letter No. A.27011/4/86-EA-II dated 18.12.87 addressed to the Director, Planning, Directorate General of security, informed that certain concessions were granted to the staff of S.S.B., S.F.F., C.I.O.A. (Chief Inspectorate of Armaments) and Directorate of Accounts and the concessions were listed in Annexure-I. In the said letter it was also mentioned that for some of the concessions, the various hardship locations had been categorised as "B" and "C" stations as mentioned in the Annexure-II to the letter. In the said letter, it was also mentioned that for the purpose of House Rent allowance, concessions to the various categories to staff, the equation of post as

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listed in Annexure-A to the Cabinet secretariat order dated 28.10.86 would also be applicable in respect of the staff of S.S.B., S.F.F., C.I.O.A. and Directorate of Accounts.

Copy of the said letter dated 18.12.87 alongwith two annexures is annexed herewith and marked as Annexure-I.

4) The applicants beg to state that, from the said letter and Annexures, it would be apparent that certain concessions were granted and in the case of the applicants, the concession referred to against serial No.2 in Annexure-I, i.e. Ration Allowance, would be relevant. The House Rent allowance to the executive cadre was made admissible to the personnel of other cadres also of the corresponding level except in the case of S.S.B. Battalion personnel and Deputy Commandants/ Company Commanders/Assistant Company Commander of S.F.F. and also those on deputation in the S.F.F. from the Army .

5) That the applicants beg to state that the order dated 28.10.86 mentioned in letter dated 18.12.87 (Annexure-I) was an order from the Cabinet secretariat whereby the sanction of the President was conveyed to the equation of posts listed at Annexure-A in various cadres of

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corresponding level in Aviation Research Centre to that of the executive cadre. The present applicants have been equalised with the Field Officers and below and as per the said equation, the applicants were paid House Rent Allowance from 1987 itself .

A copy of the said letter dated 28.10.86 alongwith enclosures is annexed herewith and marked as Annexure-II.

6) That the applicants beg to state that as per Cabinet Secretariat letter dated 18.12.87 (Annexure-I), Imphal was not categorised as either "B" or "C" locations and as such the S.S.B. personnel serving in Imphal were not granted Ration Allowance concessions initially .

On exercise of powers conferred on him as the Head of the Department and in terms of paragraph 3 of the Cabinet Secretariat letter dated 18.12.87 (Annexure-I), the Director, S.S.B., New Delhi (Respondent No.3), by his office Memorandum No. 9/SSB/A2/86(1) IV Pt-II dated 9.8.89 , conveyed his sanction to the classification of Imphal (Manipur) as Category "B" station for the purpose of granting various concessions as referred to in the letter dated 18.12.87 (Annexure-I) for a period of three years with effect from the date of issue of that order dated 9.8.89 .

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Thereafter, the classification of Imphal (Manipur) as category "B" location for the purpose of granting the above concessions was renewed from 9.8.92 to 8.8.95 and from 9.8.95 to 8.8.98 . The latest renewal of the classification of Imphal (Manipur) as category "B" location was sanctioned vide memorandum dated 12.1.99 w.e.from 9.8.98 to 8.8.2001 .

Copies of the said memoranda dated 9.8.89, 30.9.92, 8.12.97 and 12.1.99 are annexed herewith and marked as Annexure-III, IV , IV(A), and IV(B) respectively .

7) That, after Imphal was categorised as "B" station, the employees of the S.S.B., serving in Imphal became eligible for receiving Ration Allowance with effect from 9.8.89 the date from which Imphal was categorised as "B" station and accordingly the Field Officers and below were being paid Ration Allowance . However, for reasons best known to the authority, the applicants were not paid Ration Allowance in a most illegal and arbitrary manner.

8) That the applicants beg to state that the Aviation Research Centre is a part of Directorate General of Security alongwith S.S.B. and two other organisations. Similar concessions including Ration Allowance were granted to the employees of the Aviation Research Centre and

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the non-executive Staff of the Aviation Research Centre were also deprived of the Ration Allowance and only executive staff was given the same. Some employees of Aviation Research Centre, Doondooma had filed an application before this Tribunal claiming that being non-executive staff, they were also entitled to get the Ration Allowance as was being given to the executive staff, according to the equalisation done as per order dated 28.10.86 (Annexure-II) and the same was numbered as O.A. 245/95. A Division Bench of this Tribunal, by judgment dated 14.6.96, held that the Ration Allowance was admissible to the applicants and directed that the Ration Allowance be paid to the applicants at the rate applicable to them with effect from the due date and to pay the arrear amounts within a fixed period. The Aviation Research Centre authorities, instead of granting the concessions, filed an S.L.P. in the Hon'ble Supreme Court challenging the order passed by this Hon'ble Tribunal granting Ration Allowance to the non-executive staff and the same was numbered as special Leave to appeal (Civil)NO.1706/97. The Hon'ble Supreme court, by order dated 16.3.98, dismissed the special Leave to Appeal and directed that the order be punctually observed and carried into execution by all concerned .

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copies of the judgment dated 14.6.96 passed by this Hon'ble Tribunal and the order dated 16.3.98 passed by the Hon'ble Supreme Court are annexed herewith and marked as Annexure-V and VI respectively.

9) That the applicants beg to state that in pursuance of the said judgement, the cabinet secretariat, vide their order No. A-27011/4/86/EA.II/1483 dated 16.6.98, sanctioned the Ration Allowance to the non-executive staff of the Aviation Research Centre and all payments have since been made to the staff who are still continuing at Doondooma which has been categorised as "B" station.

10) That the applicants beg to state that some other non-executive personnel of Aviation Research Centre (ARC) in short), F.R.U. Numaligarh who were also deprived of getting the Ration Allowance had also filed an application before this Hon'ble Tribunal claiming Ration Allowance and the same was numbered as O.A. 89/96. This Hon'ble Tribunal, by order dated 17.7.98, ~~disposed~~ disposed of the application directing the department to pay Ration Allowance w.e.f. 22.2.94 along with arrears within 3 months.

Copy of the said order dated 17.7.98 is annexed herewith and marked as Annexure-VII.

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11) That the applicants beg to state that ^{cadre} after the non-executive/employees of the Aviation Research Centre, Doomdoom and of Aviation Research Centre, Field Research Unit (F.R.U.), Numaligarh were granted Ration Allowance, as stated above, in terms of orders passed by this Hon'ble Tribunal which was not interfered by the Hon'ble Supreme Court, the non-executive personnel serving in the S.S.B., Itanagar in Arunachal Pradesh filed an application before this Hon'ble Tribunal which was registered as O.A. No. 103 of 1999 claiming grant of Ration Allowance w.e.f. 8.11.94, date from which Itanagar was categorised as "B" station. This Hon'ble Tribunal, by order dated 8.9.99, disposed of the application by directing the respondent-authorities to pay ration allowance to the applicants with effect from the date on which the allowance became admissible. It was further directed that the arrear amount, as admissible to each applicant, should be paid within 90 days from the date of receipt of the order.

Copy of the said order dated 8.9.99 passed by this Hon'ble Tribunal in O.A. No. 103/99 is annexed herewith and marked as Annexure-VIII.

12) That, thereafter, the non-executive personnel of the SSB serving in Shillong under the administrative control of the Divisional

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Organiser, S.S.B., Shillong, Meghalaya who were similarly denied ration allowance also filed an application before this Hon'ble Tribunal praying for grant of ration allowance w.e.from the date when shillong was categorised as "B" station by the competent authority. The said application was registered and admitted as O.A. No. 367/99. This Hon'ble Tribunal, by order dated 12.1.2000 , disposed of the application by directing the respondents to pay Ration Allowance to the applicants from the due date .

Copy of the said order dated 12.1.2000 is annexed herewith and marked as Annexure-IX.

13) That the applicants beg to state and submit that they are similarly situated like the applicants in the above-noted original applications and their case for granting Ration Allowance is fully covered by the orders passed by this Hon'ble Tribunal in the above-noted four original applications. The applicants are, therefore, relying on the order dated 14.6.96 passed in O.A.No. 245/95 (Annexure-v), order dated 17.7.98 passed in O.A.No.89/96 (Annexure-VII), order dated 8.9.99 passed in O.A.NO. 103/99 (Annexure-VIII) and order dated 12.1.2000 passed in O.A.NO.367/99

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(Annexure-IX) , are entitled to be granted Ration Allowance w.e.from the date of categorisation of Imphal as "B" station inasmuch as they are similarly situated like the applicants in the above-noted original applications .

14) That the applicants submitted representations to the respondent-authorities praying for allowing them to draw Ration Allowance otherwise due to them . The representations were duly forwarded by the Divisional Organiser, Manipur and Nagaland Division, Imphal (Respondent No.4) to the Respondent No.3 under cover of his office letter No. V/Acctts./Ration Allowance/2000-11028 dated 28.1.2000 . The Director , SSB, New Delhi (Respondent No.3), by his impugned memorandum No.9/SSB/A.2/86(1)-Manipur-534 dated 10.2.2000 informed the Respondent No.4 that, as per existing instructions, the non-applicants to central Administrative Tribunal cases are not entitled to get Ration Allowance on the basis of judgments of the central Administrative Tribunal, Guwahati Bench. The case of the applicants has since been rejected only on the ground that they were not applicants in earlier cases which have been allowed by this Hon'ble Tribunal . The applicants are not the applicants in various original applicants which have since been disposed of by this Hon'ble Tribunal directing payment of Ration Allowance and as such the applicants are not entitled to the grant of

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Ration Allowance as per judgments passed in various Original applications. Because of illegal and arbitrary action of the respondent-authorities, as stated above, the applicants are convinced that no useful purpose will be served by waiting any longer and as such they are now approaching this Hon'ble Tribunal praying for relief.

The copy of the said impugned letter dated 10.2.2000 is annexed herewith and marked as Annexure-X.

5 : GROUNDS FOR RELIEF WITH LEGAL PROVISIONS :-

I) For that the action of the respondent-authorities in denying Ration Allowance to the applicants is illegal, arbitrary and highly discriminatory and as such this is a fit case where this Hon'ble Tribunal will exercise jurisdiction and grant relief otherwise due to them.

II) For that the applicants have been illegally discriminated against in not allowing them to draw Ration Allowance although they are similarly situated with those applicants of the ARC, Doomdooma , ARC, FRU, Numaligarh, S.S.B., Itanagar

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and S.S.B., Shillong who have since been granted the Ration Allowance, with arrears, in terms of the orders of this Hon'ble Tribunal and as such the action of the respondent-authority is bad in law and liable to be set aside.

III) For that the respondent-authorities are required to extend the benefit of Ration Allowance to the applicants of their own in pursuance of the orders dated 14.6.96 passed by this Hon'ble Tribunal in O.A. 245/95 (Annexure- V), order dated 17.7.98 passed in OA No. 89/96 (Annexure- VII), order dated 8.9.99 passed in O.A.NO. 103/99 (Annexure- VIII) and order dated 12.1.2000 passed in OA NO. 367/99 (Annexure- IX) as they are similarly situated with the applicants in the above-noted original applications and that not having been done, the action of the respondent-authority is bad in law and liable to be set aside.

IV) For that the respondent-authority, instead of extending the benefit of the above-noted orders allowing ration allowance to the applicants of their own, committed a serious illegality by ~~driving~~ and harassing the applicants

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to approach this Hon'ble Tribunal causing multiplicity of litigations and as such the action of the authorities in denying ration allowance to the applicants deserves to be struck down as unsustainable in law .

v) For that the action of the authorities in not allowing the applicants to draw Ration Allowance has resulted in serious discrimination offending the equality provisions contained in articles 14 and 16 of the Constitution of India and as such the action of the authority is bad in law and liable to be set aside .

vi) For that, in any view of the matter, the action of the authorities in subjecting the applicants to serious and illegal discrimination and denying them the Ration Allowance otherwise due to them is bad in law and liable to be set aside.

6: DETAILS OF THE REMEDIES EXHAUSTED:-

The applicants had submitted representations to the competent authority through proper channel but these were rejected only on the ground that they were not applicants in earlier cases allowed by this Hon'ble Tribunal in the matter of granting ration allowance .

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7 : MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT :-

The applicants further declare that they have not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them .

8 : RELIEF SOUGHT :-

It is , therefore, prayed that your Lordships would be graciously pleased to admit this application, call for the entire records of the case, ask the respondents to show cause as to why the applicants should not be granted the benefit of Ration Allowance with effect from 9.8.89, the date from which Imphal was categorised as "B" Station or from the date of actual joining at SSB, Imphal as has been granted to others who are similarly situated like the applicants and after perusing the causes shown, if any and hearing the parties, direct that, in view of the attending facts and circumstances of the case, the applicants be granted Ration Allowance with effect from 9.8.89 ,the date from which Imphal was categorised as "B"

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Station or from the date of their actual joining in SSB , Imphal including arrears due to them as has been granted to the similarly situated non-executive employees of the ARC., Doomdooma, ARC, FRU ,Numaligarh , SSB, Itanagar and SSB, Shillong after setting aside the impugned order dated 10.2.2000 (Annexure-X~~1~~) and/or pass any other order/orders as your Lordships may deem fit and proper.

And for this act of kindness, the applicants, as in duty bound, shall ever pray .

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9 : INTERIM ORDER, IF ANY, PRAYED FOR:-

NIL.

10 : Does not arise, the application will be presented personally by the advocate of the applicants.

11 : PARTICULARS OF THE BANK DRAFT/POSTAL ORDER IN RESPECT OF THE APPLICATION FEE:-

I.P.O. NO. 494320 dated 17.4.2000
issued by Guwahati post office payable at
Guwahati is enclosed .

12 : LIST OF ENCLOSURES:

As stated in the Index .

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V E R I F I C A T I O N

I, Shri K.N.Choudhury, son of Late Kripanoy Choudhury, aged about 56 years, presently serving as the Junior Accountant in the Office of the Divisional Organiser, S.S.B., Manipur and Nagaland Division, Imphal, Manipur do, hereby, verify that I am one of the applicants in the accompanying application and I have been authorised by others to sign this verification on their behalf. The contents of paragraphs Nos. 1, 2, 4, 7 & 9 are true to my personal knowledge, those in paragraphs No. 3, 5, 6, 8, 10, 11, 12, 13 are believed to be true on legal advice and that I have not suppressed any material fact.

Date :- 17.4.2000

Kandarpa Narayan Choudhury
signature of the applicant.

Place:-Guwahati .

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Kandarpa

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ANNEXURE - I

NO. A.27011/4/86-EA-II

Government of India,

Cabinet secretariat,
Bikaner House (Annexe),
Shahjahan Road,

New Delhi.

New Delhi, the 18.12.87.

TO,

The Director (Planning),

Director General of Security,

East Block, R.K.Puram,

New Delhi-66.

Subject:- Grant of concessions to the staff of SSB, SFF,
C.I.O.A. and Directorate of Accounts.

Sir,

I am directed to convey to the sanction of the President to the grant of concessions mentioned in the Annexure-I to the various categories of staff of SSB, SFF, CIOA and Directorate of Accounts subject to the restrictions indicated therein on the pattern of the Research & Analysis wing of this secretariat.

2. These orders will take effect w.e.f. 1st August, 1987.

3. For some of the concessions the various hardship locations have been categorised as 'B' & 'C' stations as indicated in Annexure-II to this letter. However, if the Heads of the department feel at certain times that certain locations or assignments have become specially hazardous and there is a specific increase in the threat to the

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personnel and/ or premises, they can determine on merits the criteria of hardship and the period for which such locations may be categorised as belonging to category 'B' & 'C' stations after recording the reasons in writing.

4. For the purpose of House Rent Allowance concessions to the various categories of staff, the equation of posts as listed in Annexure-'A' to the Cabinet Secretariat's Order No. A-11016/86-DO-I, dated 28.10.86, will also be applicable in respect of the staff of SSB, SFF, CIOA and Directorate of Accounts.

5. This issues with the concurrence of the Ministry of Finance vide their U.O. No. S-1428/SE/87 dated 10.8.87 read with UO NO.

1151/Dir. Fi (S)/31, dated 2nd Dec. 1987.

Yours faithfully

sd/-

(R.K.GANGAR)

Deputy secretary (SR)

Encl: Annexure-I & II.

Copy to:-

1. Shri H.B. Joshi, Director, SSB.
2. Maj. Genl. S.K. Sharma, PVSM, IG SFF.
3. G.B. Mathur, Dy. Director of Accounts.
4. Lt. Col. K.K. Bhandari, CIOA.
5. Shri J. Subramanian, Director (F).
6. Shri K.K. Mittal, Dy. Director of Accounts (SW).
7. Order file.

contd...

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3.

OFFICE OF THE DIVISIONAL ORGANISER, SSB:A.P. DIVN, ITANAGAR.

NO.NCE/F-9/97-98/27

Dated.20.11.97

Copy to :

1. The comdts., CC, SSB. Nirang/Paser/Tezu-for information and necessary action. w.v.t. your signal No.4724 dated 25.10.97.

sd/-Illegible

AREA ORGANISER (S)

DIVL. HQS:SSB:ITANAGAR.

ANNEXURE TO THE CABINET SECTT. LETTER NO. A.27011/4/86-EA-II
DATED 15 DECEMBER, 1987.

Sl. No.	Nature of the Concession .	Extent of the concession granted	Remarks.
1	2	3	4
1)	Hardship Allowance	A hardship allowance @ 25% of basic pay subject to maximum of Rs.400/- p.m. in respect of category 'c' and 12.5% of basic subject to maximum of Rs.200/- p.m. to category 'B' stations <u>other than those situated in the North-Eastern region, Andaman & Nicobar Island and Lakshdweep, where special allowance is already sanctioned.</u>	For the stations which are ^{declared} as belonging to category 'a' and 'c' by the head of the Department under the powers now deegated to him, the same rates will apply .

Hand
Seen

~~24~~ (37)

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2) Ration Allowance

Ration Allowance to the rank of Field Officers and below at the following rates excepting SSB Bn. personnel and Dy. Comdts/ Dey. Comdrs/Asstt. Dey. Comdrs of SFF and also those on deputation in the SFF from the Army :-

contd...

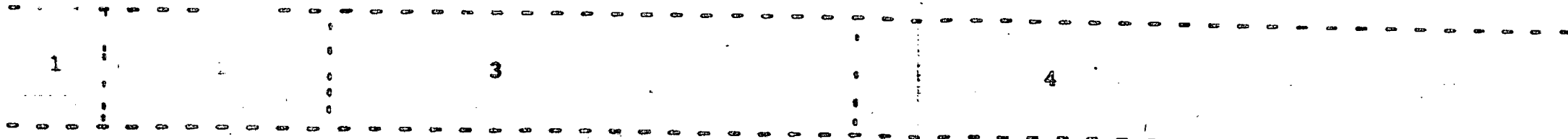
Approved
By N. N. Oberoi

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Location

Rates

- i) Category 'B' Stations As admissible from time to time in the Border security Force in peace areas.
- ii) Category 'C' Stations As admissible from time to time in the BSF in operational areas .

3) clothing 1) A non-refundable clothing grant of Rs.3000/- for staff other than SSB Bn. personnel and Dy.Comdts/Coy.Comdrs/Asstt. Coy.Comdrs of SFF and also these on deputation in the SFF from the Army, posted in Category B & C stations and located at or higher than 3000 Mtrs. above MSL and Rs.2000/- for staff posted at category B & C stations and located between 1500 and 3000 Mtrs. above MSL as a one time grant .

1) The amount will be paid as an advance and will be adjusted on receipt of the joining report at the hardship location and a certificate that the advance has been utilised for the purpose it was intended .

contd...

*Uttarakhand
Sgt. N. Devi*

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ii) Renewal grant at the rate of 500/- p.a. for location at or higher than 3000 Mtrs. above MSL and Rs.300/- p.a. for locations between 1500 and 3000 Mtrs. above MSL in category 'B' & 'C' stations .

(ii) This one time non-refundable allowance will be admissible only to those personnel who are posted in category 'B' & 'C' locations for a period of not less than 2 years. In case the Officer returns from posting from category 'B' & 'C' locations earlier than 2 years at his own request, he will be asked to refund proportionate share of the clothing grant ✓

(iii) The Head of the Organisations at their own discretion within approved parameters, can classify any location as belonging to category 'B' & 'C' station for the purpose of clothing grant (Though on the basis of height alone, it may not so qualify) based on other factors such as severe climate

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Attested
by N. D. D. S.

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7. House Rent Allowance.

House Rent Allowance facilities admissible to the Executive cadre will be admissible to the personnel of other cadres also of corresponding levels except in the case of SSB Bn. personnel and Dy. Comdts/Coy. Comdrs/Asstt. Coy. Comdrs of SFF and also those on deputation in the SFF from the Army .

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Allocated by SDR

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- | | | | |
|---|---|---|---|
| 1 | 2 | 3 | 4 |
|---|---|---|---|
8. cash compensation for work on holidays
- cash compensation for work on holiday as admissible to the staff of the executive cadre upto the rank of field officers, in the IB & R & AW, will be admissible to personal Assistants, stenographers and other staff of telecom, cipher and M.T. cadres, who are drawing basic pay of Rs. 900/- (Pre-revised) and below are not entitled to overtime allowance.
9. Government transport
- Government transport will be provided to the staff engaged in night shift shifts for picking them up and to enable them to return to their residence.
10. security allowance to Ministerial, secretarial and Accounts Cadres.
- security allowance at the following rates is sanctioned to the following category of the staff working in Top secret Branches subject to a maximum of 15% in each grade:-

<u>Designation</u>	<u>Amount</u>
i) L.D.C.	Rs. 20/P.M.
ii) steno. Gr. III/UDC	Rs. 30/P.M.
iii) steno.Gr. II/Assistant	Rs. 50/P.M.
iv) section officer/private secretary/Sr.P.A.	Rs. 100/P.M.
v) Assistant Director/Area organiser/Dy. Director of Accounts	Rs. 200/P.M.

(37) (44)

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ANNEXURE-II TO THE CABINET SECTT. LETT-ER NO.

DATED:

STATE

ARUNACHAL PRADESH

CATEGORY 'B' LOCATIONS CATEGORY 'C' LOCATIONS

BOMDILA ✓
TAWANG ✓
DAPARIDO
ALONG
YINKIONG
ROING
HAULIANG
MIAO
NAMPONG
SEPPA ✓

C/TAZO
KOLORIANG
MONIGAONG
MECHUKA
TUTING
WAKKA
HAWAI
LADU
LONGDING
PANCHAO (TI-
RAP)
CHIANGLONG
ANINI

GUJRAT
HIMACHAL PRADESH

RADHANPUR
KALPT (REKONG-PEO)
POOH

KAJA
KALONG
NYOMA
HANLE
LEH
KHALSI
MORCH
CHAKRPA
EKARONG
CHANDEL
CHURACHAN-
DPUR
MONGHBA
TAMENGLONG
UKHROOL
CHASSAD
KHULLAN

J & K

MANIPUR

MEGHALAYA ✓
TRIPURA

JOWAI
NONGSTOEN
KAILASEHAR
UDAIPUR
KHOWAI
SONEMURA
DHARCHULAI
JOSHIMATH
SUKIAPOKHRI
NAXALBARI

MUNSYARI

UTTAR PRADESH
WEST BENGAL

45

Annexure-II

59

GOVERNMENT OF INDIA
CABINET SECRETARIAT
BIKANER HOUSE ANNEXE
SHAHJAHAN ROAD,
NEW DELHI.

No. A-11016/5/86-DOI dated 28.10.86.

subject: Extension of House rent Allowance concession to other cadres of ARC at par with executive cadres.

reference: ARC Dtd U.O. No. ARC/E-I /88/85 dated 13.9.1986.

2. In continuation to this secretariat letter No. A-49/11/8/86 -DOI dated 10.5.1986, sanction of the President is hereby conveyed to the equation of posts listed at Annexure-"A" to this order in various cadres of corresponding levels in the A.R.C. to that of the executive cadres in the said organisation exclusively for the purpose of payment of House rent Allowance as admissible to the executive cadre.

3. This issues with the concurrence of the Director (IP) vide their Dy. No. 1799 dated 1.10.1986.

Sd/-

(R.K.Ganger)
Deputy secretary
(S.R.)

- TO
1. Shri R.Swaminathan, Director ,ARC, New Delhi.
 2. Shri N.C.Roy Choudhury, Director of Accounts, Cabinet secretariat, New Delhi.
 3. Shri J.Subramaniam, Director (IP) Cabinet secretariat, New Delhi.
 4. Guard File.

contd...

No. Designation and pay corresponding pay scale of other scale of Executive cadres. cadre.

1	2	3
1.	<u>S.R.O.</u>	1. Section Officer Rs.650-1200/- 2. Account Officer Rs.840-1200/- 3. Private secretary . Rs.775-1200/- 4. Sr. P.A. Rs.650-1040/- 5. Asstt. Fire Officer. Rs.650-1200/- 6. Asstt. Commandant. Rs.650-1200/- 7. Asstt. Engineer Rs.650-1200/- 8. Asstt. Surgeon (Civil)Gr. I. Rs.650-1200/- 9. Deputy Works Supdt. Rs.650-1200/- 10. Asstt. Tech. Officer. Rs.650-1200/- 11. Asstt. Aero-drome Officer. Rs.650-1200/- 12. Asstt. Metrologist. Rs.650-1200/- 13. Librarian. Rs.650-1200/-
2.	<u>Field Officer</u> Rs. 550-25-750-EB-30-900.	1. Assistant () Rs.425-800/- 2. Steno, Gr. II (PA) () Rs.425-800/- 3. Accountant Rs.500-900/- 4. Station Officer. Rs.550-750/- 5. Asstt. Librarian (). Rs.550-900/- 6. Foreman. Rs.550-900/- 7. Jt. Technical Officer-Gr. I Rs.550-900/- 8. Jt. Stores Officer Gr. I. Rs.550-900/-

contd...

2.

- 9. Technical Assistant (Air Wing). B.550-750/-
- 10. Communication Asstt. B.550-750/-
- 11. Professional Assistant. B.550-900/-
- 12. Jr. Accounts Officer. B.550-900/-
- 13. Senior Medical Asstt. B.550-900/-

Group "B" posts: Though F.O. is a group "C" post, their equivalent with F.O. (Group "C") posts is shown as there is not equivalent post of Asstt./P.A. (Steno-II)/Asstt. Librarian in Junior executive cadre .

3. Deputy Field
Officer.

- B.425-15-530-EB- 1. Steno, Gr--III B.330-560/-
- 15-560-20-600/- 2. U.D.C. B.330-560/-
- 3. Technical Asstt. B.425-700/-
xx (Library).
- 4. Overseer. B.425-700/-
- 5. Teacher B.290-560/-
- 6. Nursing sister B.455-700/-
- 7. Staff Nurse B.425-640/-
- 8. Sr. Radio B.425-640/-
- 9. Lab. Technician B.330-560/-
- 10. Pharmacist (qualified). B.330-560/-
- 11. sanitary Inspector B.330-560/-
- 12. Operation Theatre Technician . B.330-560/-
- 13. sr. Lab. Technical B.425-700/-
- 14. Asstt. Foreman B.425-700/-

contd...

3.

- 15. Masscoury (Physiotherapist). Rs. 455-700/-
- 16. Dietician Rs. 425-640/-
- 17. Jr. Technical Grade-II. Rs. 425-700/-
- 18. Jr. Stores Officer Grade-II. Rs. 425-700/-
- 19. P.O.I/supervisor . Rs. 425-600/-
- 20. Head Clerk (Accounts) Rs. 425-600/-
- 21. Pay Accounts Clerk. Rs. 330-560/-
- 22. Medical Assistant (Dental). Rs. 425-600/-
- 23. Medical Assistant (General) Rs. 425-600/-
- 24. Aerodrome Operator. Rs. 380-660/-
- 25. Radio Technician. Rs. 380-560/-
- 26. Radio Operator . Rs. 380-560/-
- 27. Scientific Asstt. Rs. 425-700/-
- 28. Senior Observer Rs. 330-560/-
- 29. Junior Accountant. Rs. 425-700/-

4.A.F.O.

- Rs. 330-8-370-10- 1. L.D.C. Rs. 260-400/-
- 400-EB-10-480/- 2. Asstt. Station Officer. Rs. 330-480/-
- 3. Leading Fireman/M.T. Fitter/Driver/Driver Havilder. Rs. 320-400/-

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6. Field Assistant

1) Rs. 225-5-260-6-290-
EB-6-308/-
(Matriculate).

ii) Rs. 210-4-250-EB-
5-270/-
(Non-Matriculate).

iii) Rs. 225-5-260-6-290-
EB-6-308/-
(Non Matriculate
after 15 years of
regular service).

- | | |
|--------------------------------------------------|---------------|
| 1. Lab. Attendant | Rs. 210-270/- |
| 2. Ayah | Rs. 196-232/- |
| 3. Daftry | Rs. 200-250/- |
| 4. Peon | Rs. 196-232/- |
| 5. Sweeper
(Safaiwalla). | Rs. 196-232/- |
| 6. Chowkider/
Watchman. | Rs. 196-232/- |
| 7. Gardener/Mali. | Rs. 196-232/- |
| 8. Lineman. | Rs. 210-270/- |
| 9. Lab. Attendant/
Bearer. | Rs. 210-270/- |
| 10. Carpenter (Air-
wing) | Rs. 210-290/- |
| 11. Carpenter,
Grade-II (M.V.
Workshop). | Rs. 210-290/- |
| 12. Head Gardener | Rs. 210-270/- |
| 13. Jamadar (sweeper) | Rs. 210-250/- |
| 14. Cook. | Rs. 210-250/- |
| 15. Para-mainten-
ance Assistant
(packer). | Rs. 210-290/- |
| 16. Cobbler. | Rs. 210-290/- |
| 17. Grass Cutter. | Rs. 196-232/- |
| 18. Waterman/
Water carrier. | Rs. 196-232/- |
| 19. Loader. | Rs. 196-232/- |
| 20. Dresser. | Rs. 210-270/- |
| 21. Ayah (para Medi-
cal staff). | Rs. 200-250/- |

contd...

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|---------------------------------------|---------------|
| 22. Barber | Rs. 200-250/- |
| 23. Ward Boy/Waiter/
Wahher up. | Rs. 196-232/- |
| 24. Mazdoor/Anti-
Malaria Mazdoor. | Rs. 196-232/- |
| 25. Dhubi | Rs. 196-232/- |
| 26. Helper | Rs. 210-290/- |
| 27. Cleaner. | Rs. 196-232/- |
| 28. Jr. Electrician. | Rs. 210-290/- |
| 29. Blacksmith,
Grade-II. | Rs. 210-290/- |
| 30. Welder, Grade-II. | Rs. 210-290/- |
| 31. Plant Room Atten-
dant. | Rs. 210-270/- |
| 32. Air Craft Assis-
tant. | Rs. 210-290/- |
| 33. Traffic Hand. | Rs. 200-250/- |
| 34. Observatory-
Attendant. | Rs. 210-250/- |

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ANNEXURE - III

(COPY)

SECRET

No. 9/SSB/A2/86(1)IV Pt.II
Directorate General of Security
Office of the Director, SSB
Block -V(East), R.K.Puram
New Delhi-110066.

Dated the, 9/8/89.

MEMORANDUM

Subject :- Grant of concessions to the staff
of SSB.

In exercise of the powers vested in him as Head of Department, in terms of Para 3 of Cabinet Secretariat letter No. A-27011/4/06-EA.II dated 18.12.87, the sanction of the Director, SSB is hereby conveyed to the classification of the undermentioned stations as Category 'B' stations for the purpose of grant of various concessions mentioned in Annexure I (other than clothing grant) of the above quoted Cabinet Secretariat order dated 18.12.87, for a period of three years w.e.f. the date of issue of this order.

<u>Sl.No.</u>	<u>Name of the station</u>
1.	Gangtok (Sikkim)
2.	Aizwal (Mizoram)
3.	Imphal (Manipur).

Sd/-
(G.P. VERMA)
Dy. Inspector General (E).

To

1. The D.Os UP/NB/NA/AP/Manipur/Shillong/Raj & Gujarat/HP Divisions.
2. All Digs TCs.
3. Director of Accounts, New Delhi (5 copies)
4. Commandant, CSD & W Bhopal.
5. Commandant, TC Faridabad.
6. All Branches, SSB Dte.
7. Order file.

Attached
[Signature]
Accounts Officer,
D.O. SSB Manipur.

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No. 9/SSB/A2/86(1)--IV(Pt)4688
Directorate General of Security
Office of the Director : SSB
Block No. V(East), R.K.Puram

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New Delhi : 110066
Dated the : 30/9/92.

MEMORANDUM

Subject :- Grant of concessions to the staff of SSB
posted at Imphal.

In exercise of the powers vested in him as Head of Department, in terms of Para 3 of the Cabinet Secretariat letter No. A-27011/4/86-EA-II dated 18.12.87 and in continuation of this Directorate Memorandum of even number dt.9.10.89, the sanction of Director,SSB is hereby conveyed to the classification of 'Imphal', Manipur and Nagaland Division as Category 'B' Station for the purpose of grant of various concessions mentioned in Annexure I (other than Clothing grant) of the above quoted Cabinet Secretariat letter dt.18.12.87, for a further period of 3 years w.e.f. 9.8.92.

Sd/- 29/9/92

(B.D. ADHIKARI)
ASSISTANT DIRECTOR (EA)

Copy to :-

1. The Director of Accounts, Cabinet Secretariat, R.K.Puram, New Delhi.
2. Divisional Organiser,SSB, Manipur & Nagaland Division.
3. DIG/Kohima, Imphal.
4. DO : J&K/HP/UP/R&G/SB/NB/NA/AP/Shillong Division.
5. DIG : TC Sarahan/Salonibari/Haflong/FA Gwaldam.
6. Accounts Officer, SSB.
7. Guard file.

....

Attested

[Handwritten Signature]

Publicity Officer,
SSB Manipur and
Nagaland Division

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ANNEXURE-IV (A)

No. 9/SSB/A2/86(1)-IV(Pt).3559
Directorate General of Security,
Office of the Director, SSB,
East Block, V, R.K. Puram,
New Delhi - 110066.

Dated, the, 8th Dec. 1997.

O R D E R

In continuation of this Directorate Memo No. 9/SSB/A2/86(1)-V(Pt) dated, 26.8.92 and No. 9/SSB/A2/86(1)-IV(Pt) dated, 30.9.92, the sanction of the Director, SSB is hereby accorded to the classification of the following stations of Manipur & Nagaland Division as Category 'B' station for the purpose of various concessions from the date and period shown against each in terms of Para-3 of the Cabinet Secretariat letter No. A-27011/4/86-EA-II dated, 18.12.87.

Sl. No.	Name of the Station	Category	Date & period.
1.	Imphal, M&N Division.	'B'	9.8.95 to 8.8.98.
2.	Kohima, M&N Division.	'B'	26.8.94 to 25.8.98.

Sd/- 04/12/97

(KARAN SINGH)
ASSISTANT DIRECTOR (EA)

Copy to :-

1. The Director of Accounts, Cabinet Secretariat, R.K. Puram, New Delhi .
2. DO, M&N Division, IMPHAL.
3. DIG, Kohima.
4. DOs: HP/UP/J&K/R&G/SB/NB/NA/AP/Shillong.
5. DIGs: TC Haflong/Sarahan/Salonibari/Jammu/Kumarsain.
6. Order file.

CTC

Section Officer,

Manipur & Nagaland Divn

S.S.B. Imphal

(55)

ANNEXURE IV (B)

No. 9/SSB/A2/86(1)-IVpt.75-90
DIRECTORATE GENERAL OF SECURITY,
OFFICE OF THE DIRECTOR : SSB,
EAST BLOCK, V, R.K. PURAM,
NEW DELHI + 110066.

Dated, the, 12 Jan, 1999.

O R D E R

In continuation of this Directorate Order of even number dated, 8th Dec. 1997, the sanction of the Director, SSB is hereby accorded to the classification of 'Imphal' M&N Division as Category 'B' station for the purpose of various concession with effect from 9.8.98 to 8.8. 2001 in terms of Para-3 of the Cabinet Secretariat, letter No. A-27011/4/86-EA-II dated, 18.12.87.

Sd/- 11.1.99

(N.C. BHATTACHARJEE)
ASSISTANT DIRECTOR(EA)

Copy to :-

1. Director of Accounts, Cabinet Secretariat, R.K. Puram, New Delhi - 110066.
2. DOS: M&N/HP/J&K/UP/SB/NB/NA/AP/Shillong/R&G Divn.
3. DISG: TC Haflong/Sarahan/Salonibari/Jammu.
4. Accounts Officer, SSB Directorate.
5. Order file.

.....

CTC
[Signature]
6/1/99
Section Officer,
Manipur & Nagaland Divn
S.S.B. Imphal.

DOON DOONA as a Category B station with effect from 22.2.94

2. Annexure IV to this O.A., namely No. 27011/4/86-EA-II (A) dated 6.12.1987 conveyed the sanction of the President to the grant of additional concessions mentioned in the Annexure thereto to the various categories of the staff of ARC except those on deputation from the Indian Air Force. According to the Annexure Ration Allowance at the rate admissible in the BSF in peace areas is admissible upto the rank of F.O and below in category B areas of ARC. The applicants had requested the authorities concerned to allow them the Ration Allowance but this was declined by the authorities. Hence this Original Application under Section 19 of Administrative Tribunals Act, 1985.

3. Mr. G.K.Bhattacharya, learned counsel for the applicants submitted that the applicants are entitled to the Ration Allowance with effect from 22.2.1994. This allowance was denied to them because of wrong interpretation of the order dated 6.12.1987 by which payment of the allowance was sanctioned. Relying on the written statement Mr. S.All, Sr. C.G.S.C., submitted that the applicants have made the claim on a wrong motion that Government had equated various non-executive posts with different executive cadres for all concessions. The fact however remains that the Equation of posts vide order No.A-11016/6/86-DOI dated 28.10.1986 (Annexure-III) is for the purpose of House Rent Allowance only. Further, the concession of Ration Allowance has been extended to the employees of junior executive cadre only upto the rank of field officer on the analogy of the Junior Executive Staff, of R & AW and the applicants who do not fall in this category cannot get the benefit of Ration Allowance. Mr. G.K.Bhattacharya submitted that

this ground taken by the respondents is not tenable as in the case of Intelligence Bureau the Ration Allowance was allowed to the non-executive staff also and when the allowance was stopped to be paid applications were submitted before the Central Administrative Tribunal and the payment of Ration Allowance was restored. In this connection he has referred to the orders in the O.A. of 163 of 1991 and No. 199/91 of this Bench.

4. We have perused the records and heard the ~~respondent~~ counsel of the parties in this O.A. Letter No.A-49011/8/86-Do.1(B) dated 10.5.1986 shows that the President is pleased to sanction 8(eight) concessions to the various categories of Staff of ARC. One of the concessions is House Rent Allowance and it has been stated that House Rent Allowance admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels. Consequently equation of posts was ordered by the order No.A-11016/6/86-DOI dated 28.10.1986 exclusively for the purpose of payment of House Rent Allowance. Under this order the applicant was entitled to draw House rent allowance. Under letter No.A.27011/4/86-EA-11(A) dated 6.12.1987 Additional Concessions were granted and one of them was Ration Allowance to the various categories of the staff of ARC. The claim of the respondents is that since there is no equation of posts in respect of Ration Allowance this allowance cannot be granted to the applicants who ~~are~~ are non-executive staff. We are not impressed by such stand of the respondents. Under the case of granting House Rent Allowance for the purpose of granting Ration Allowance such equation of posts is not required by the authorising letters. This position is clear from the



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to Ration Allowance and House Rent Allowance are almost identical. The conditions in those two O.As is in respect of Ration Allowance that the personnel posted in category B locations will be entitled to Ration Allowance at non-qualifying area rate for BSF. For house rent allowance it is stipulated that House rent allowance would be applicable to all other cadres of the IB under the same terms applicable to the executive cadres of corresponding levels. In view of the facts mentioned above we hold that Ration Allowance is admissible to the applicants in this O.A. The respondents are directed to pay Ration Allowance to the applicants at the rate applicable to them with effect from the due date 22.2.1994. The arrear amount shall be paid within 31.10.1996.

The application is allowed. No order as to costs.

Sd/-
MEMBER (A)

Sd/-
MEMBER (C)



TRUE COPY
 21/10/96
 Section Officer (General)
 Central Administrative Tribunal
 Allahabad Bench, Allahabad

12/9/81

(61)

ANNEX — VI

69

IN THE SUPREME COURT OF INDIA
CRIMINAL/CIVIL APPELLATE JURISDICTION

248256

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 1706 OF 97.

(Petition under Article 136 of the Constitution of India for special leave to appeal from the judgement and order dated 14th June, 1996 of the central Administrative Tribunal, Gauhati bench of Gauhati in original Application No. 245 of 1995).

WITH

INTERLOCUTORY APPLICATION NO.2.

(Application for stay after notice).

Union of India & ors.

... petitioners .

-versus-

Sri Bishnu Prasad Saikia and Ors.

... Respondents .

(FOR FULL CAUSE TITLE PLEASE SEE SCHEDULE 'A'

ATTACHED HEREWITH).

16th MARCH, 1998.

CORAM:

HON^o BLE MR. JUSTICE S.C. AGARWAL

HON^o BLE MR. JUSTICE S. SAGHIR ARWAD

HON^o BLE MR. JUSTICE M. SRINIVASAN

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For the petitioners : Mr. V.V. Vaje, senior Advocate
(M/s. Ranji Thomas and P. Parmeswaran,
Advocates with him).

For the Respondent Nos. 1 to 87.

89-142, 144-170 : Mr. P.K. Misra, Advocate

For Respondent Nos. 88 and 143 : Mr. C.S. Srinivasa Rao,
Advocate.

THE PETITION FOR SPECIAL LEAVE TO APPEAL AND THE
APPLICATION FOR STAY above-mentioned being called on
for bearing before this court on the 16th day of March,
1998 UPON hearing counsel for the appearing parties herein
THIS COURT DOTH ORDER that petition for special leave to
appeal above-mentioned be and is hereby dismissed and
consequently this court's order dated 21st January, 1997
made in Interlocutory Application No. 2 above-mentioned
granting ex-parte stay be and is hereby vacated;

AND THIS COURT DOTH FURTHER ORDER that this
order be punctually observed and carried into execution
by all concerned.

WITNESS the Hon^oble Shri Madan Mohan Punchhi,
Chief Justice of India at the Supreme Court, New Delhi,
dated this, the 16th day of March, 1998.

sd/-

(R.N. LAKHANPAL)

DEPUTY REGISTRAR.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 89 of 1996

Date of decision: This the 17th day of July 1998

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

- 1. Shri Rajen Rajkhowa,
Pharmacist, Aviation Research Centre,
F.R.U., Numaligarh, Golaghat.Applicants
 - 2. Shri Atul Chandra Baruah,
L/A Aviation Research Centre,
F.R.U., Numaligarh, Golaghat.
- By Advocates Mr G.K. Bhattacharyya and
Mr G.N. Das.

- versus -

- 1. The Union of India, represented by the
Cabinet Secretary,
Department of Cabinet Affairs,
New Delhi.Respondents
- 2. The Director General of Security Block-V(East),
New Delhi.
- 3. The Director, Aviation Research Centre,
Block-V (East),
New Delhi.
The Deputy Director,
Aviation Research Centre,
Doomdooma.
Advocate Mr A.K. Choudhury, Addl. C.G.S.C.



ORDER

BARUAH.J. (V.C.)

The applicants have filed this present application seeking certain directions by this Tribunal to the respondents.

2. At the relevant time the applicants were working in the Aviation Research Centre, Field Research Unit, Numaligarh. This Aviation Research Centre is a department of the Government of India directly under the Cabinet Secretariat. The grievance of both the applicants are same.

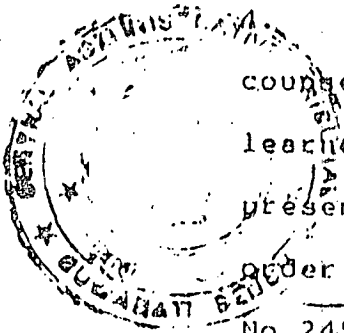
~~FO~~ (66)

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3. The applicants state that like them there are other similarly situated employees, as mentioned in Annexure I, who are also entitled to the benefits.

4. By Annexure III letter dated 28.10.1986 the Deputy Secretary (SR), Government of India, informed the Director, Aviation Research Centre that House Rent Allowance, as admissible to the executive cadres will be admissible to the personnel of other cadres also of the corresponding levels. According to the applicants they are personnel of other cadres of corresponding levels. Thereafter, ration allowance was also given as per Annexure IV letter dated 6.12.1987 issued by the Deputy Secretary, Government of India, to the Director, Aviation Research Centre, New Delhi. On the basis of Annexure IV letter the applicants and other similarly situated persons are entitled to ration allowance which was, however, denied to them. Hence the present application.

We have heard Mr G.K. Bhattacharyya, learned counsel for the applicants and Mr A.K. Choudhury, learned Addl. C.G.S.C. Mr Bhattacharyya submits that the present case is squarely covered by this Tribunal's order dated 14.6.1996 passed in original application No.245 of 1995. The learned counsel further submits that against the said judgment the respondents (in that case) approached the Apex Court by filing Special Leave Petition No.1706/97 which was dismissed by the Apex Court by order dated 16.3.1998. Mr A.K. Choudhury also confirms the same.



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5. On hearing the learned counsel for the parties and following the decision of this Tribunal passed in O.A.No.245 of 1995, I dispose of this application with direction to the respondents to pay ration allowance with effect from 22.2.1994 and the arrears must be paid as early as possible, at any rate within a period of three months from the date of receipt of this order.

6. The application is accordingly disposed of. No order as to costs.

Sd/- Mr. Chairman

Certified to be true Copy
प्रमाणित प्रतिलिपि

[Signature]
10/8/98

SECRETARY
CENTRAL BOARD OF SECONDARY EDUCATION
MUMBAI

10/8/98



Date of Order : This the 8th Day of September, 1999.

The Hon'ble Mr G.L.Sanglyine, Administrative Member.

Shri N.Venugopal and 69 others

All the applicants are serving in the
S.S.B., Itanagar in Arunachal Pradesh.

Applicants.

By Advocate Sri G.N.Das.

- Versus -

1. Union of India,
represented by the Cabinet Secretary,
Department of Cabinet Affairs,
Bikaner House,
Sahjahan Road, New Delhi and 4 others

Respondents.

By Advocate Sri B.S.Basumatary, Addl.C.G.S.C

ORDER

G.L.SANGLYINE, ADMN.MEMBER,

All these 70 applicants in this Original Application are employees in the Special Service Bureau (SSB for short), Itanagar, Arunachal Pradesh. They were permitted to pursue this Original Application jointly under Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987.

Education allowance was granted to the personnel of the rank of Field Officers and below serving in the locations categorised as 'B' and 'C'. The applicants stated that they are in the rank of Field Officers and below. By order dated 8.11.1994 certain stations in Arunachal Pradesh were classified as category 'B' and 'C' stations for the purpose of various concessions granted to the employees. In the said order Itanagar was categorised as 'B' station and its categorisation was renewed for a further period of 3 years with effect from 8.11.1998. They claim that consequent to the categorisation of Itanagar station as a 'B' station the

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employees of the SSB serving in Itanagar become eligible for getting the ration allowance from 8.11.1994. However, according to them, for some inexplicable reasons the respondents denied the allowance to the applicants in a most illegal and arbitrary manner. Consequently they submitted representations praying for payment of the allowance to them. But there was no response from the respondents. They submitted that in the case of employees of the Aviation Research Centre, Doondooma the Tribunal directed payment of Ration Allowance in the order dated 14.6.1996 in O.A.No.245 of 1995, order dated 17.7.1998 in O.A.No.89 of 1996 and order dated 21.4.1999 in O.A.No.228 of 1998. The executive cadre of the SSB Itanagar were also granted ration allowance. They submitted that they are similarly situated with the employees of the Aviation Research Centre and the executive cadre of SSB, Itanagar and have prayed that the respondents may be directed to allow them ration allowance with effect from 8.11.1994.

2. The respondents have contested the application and submitted written statement. According to them the applicants are holding non-executive cadre in the SSB, Arunachal Division and the ration allowance is not admissible to them. The ration allowance is admissible only to the executive staff of the rank of Field Officer and below posted in category 'B' or 'C' station. They also submitted that the orders of the Tribunal in the case of Aviation Research Centre cannot be extended to the applicants in this O.A. who were not applicants in those Original Applications decided by the Tribunal. This is also the view taken by the respondents in their Office Memorandum dated 19.2.1999, Annexure-R to the written statement.

3. I have heard learned counsel of both sides. Mr G.N.Das, learned counsel for the applicants submitted that according to the equation of posts and the orders of the Tribunal in

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respect of the Aviation Research Centre relied on by the applicants, the applicants are entitled to the ration allowance. Mr B.S.Basumatary, learned Addl.C.G.S.C for the respondents did not dispute the contention of Mr Daa.

I have perused the application as well as the judgments in the 3 Original Applications relied on by the learned counsel for the applicants, particularly, judgment at para 4 of the order dated 14.6.1996 and judgment at para 3 of the order dated 21.4.1999 in which detail discussions and reasons for allowing payment of ration allowance in those cases had been recorded. I am of the view that the applicants in the O.A. presently under consideration are similarly situated with the applicants in those cases and the judgments in those O.As covered the case of the applicants in the present O.A. I therefore, direct the respondents to pay ration allowance to the applicants with effect from the date the allowance became admissible to Itanagar on the strength of order dated 8.11.1994 and subsequent orders extending payment of the allowance or from the date of their actual posting in Itanagar, whichever is later. The payment of the arrear amount as admissible to each applicant shall be made by the respondents within 90 days from the date of receipt of this order.

Application is disposed of. No order as to costs.

Sd/-MEMBER (Adm)

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Report received (0)
Central Administrative Tribunal
Guwahati Bench

M. S. Basumatary
21/7/09
11/1/3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

69

Original Application No.367 of 1999

Date of decision: This the 12th day of January 2000

The Hon'ble Mr G.L. Sanglyine, Administrative Member

Shri Manik Sapkota and 36 others

...Applicants

All the applicants are non-executive staff serving in the Office of the Divisional Organiser, S.S.B., Shillong, Meghalaya.

By Advocated Mr G.K. Bhattacharyya, Mr G.N. Das and Mrs N. Devi.

- versus -

1. The Union of India, represented by the Cabinet Secretary, Department of Cabinet Affairs, New Delhi.
2. The Director General of Security, Block-V (East) R.K. Puram, New Delhi.
3. The Director, S.S.B., Block-V (East) R.K. Puram, New Delhi.
4. The Divisional Organiser, S.S.B., Shillong, Meghalaya.

...Respondents

Advocate Mr B.S. Basumatary, Addl. C.G.S.C.

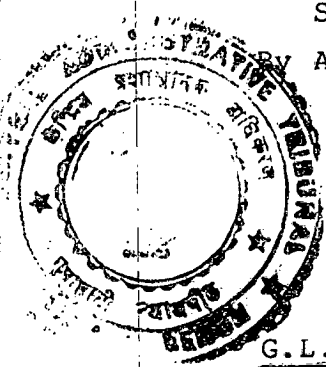
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O R D E R

G.L. SANGLYINE (ADMINISTRATIVE MEMBER)

The 37 applicants are permitted to pursue this application jointly under Rule 4(5)(a) under Central Administrative Tribunal (Procedure) Rules, 1987.

2. All the applicants are non-executive personnel of the Special Service Bureau (SSB for short), working under the Divisional Organiser, SSB, Shillong, Meghalaya. Shillong was declared as a category 'B' station with effect from 27.4.1992 for the purpose of grant of various concessions as mentioned in the annexure of the Cabinet



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Secretariat order dated 18.12.1987, Annexure I, and it was extended from time to time, the latest one being upto 26.4.2001. Ration Allowance is one of the allowances mentioned in Annexure I of the said letter No.A.27011/4/86-EA-II dated 18.12.1987. This Tribunal had issued order dated 14.6.1996 in O.A.No.245 of 1995 and order dated 17.7.1998 in O.A.No.89 of 1996 in respect of employees of Aviation Research Centre. It was also decided on 8.9.1999 in O.A.No.103 of 1999 in the case of the employees of SSB, Itanagar. In all these orders ration allowance was allowed. Relying on these orders of the Tribunal the applicants submitted representations before the authorities of the respondents praying for payment of ration allowance. The respondents, however, denied the allowance to the applicants on the ground that the orders of the Tribunal are applicable only to the applicants in those O.A.s and not to the present applicants who were not parties to the earlier O.A. However, it was also intimated that the matter was under consideration and the decision will be communicated. The applicants did not wait for the result of such decision, if any. They have submitted this O.A. In this application they have prayed that they be granted the benefit of ration allowance with effect from the date from which Shillong was categorised as 'B' Station, namely, 27.4.1992. In support of the claim they have relied on the orders of the Tribunal as mentioned above. The respondents have contested the application and submitted written statement.

3. I have heard the learned counsel of both sides. This matter is similar with the case of the employees of SSB, Itanagar, namely, Shri N. Venugopal and 69 others -vs- Union of India and others (O.A.No.103 of 1999) in which vide order dated 8.9.1999 this Tribunal had directed the respondents.....

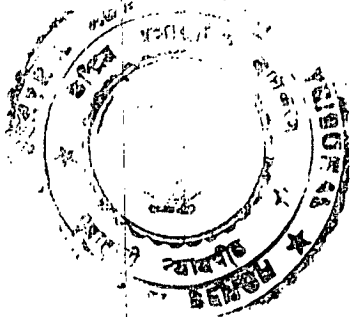
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respondents to pay ration allowance to those applicants with effect from the date the allowance became applicable to Itanagar. In the case of the employees in Itanagar, the ration allowance was admissible from 8.11.1994 when certain stations in Arunachal Pradesh were classified as category 'B' and 'C' stations for the purpose of various allowances and concessions granted to the employees. Now, in the case presently under consideration, the ration allowance became admissible to the employees of Shillong with effect from 27.4.1992, i.e. from the date Shillong was classified as category 'B' station for the purpose of the various concessions mentioned in the letter dated 18.12.1987.

4. In the light of the above the respondents are directed to pay the applicants ration allowance from 27.4.1992 onwards within four months from the date of receipt of this order.

5. The application is disposed of. No order as to costs.



9.8.89 →

Sd/MEMBER (ADM)

Certified to be true Copy
प्रमाणित प्रतिलिपि

Mona
7/4/00
Deputy Secretary (A)
Central Administrative Tribunal
Guwahati Bench
7/4/2000

Co.9/SSB/A2/06(1)-Manipur.
DIRECTORATE GENERAL OF SECURITY,
OFFICE OF THE DIRECTOR:SSB,
EAST BLOCK, V, RK PURAM,
NEW DELHI-110066.

Dated, 10 Feb. 2000.

MEMORANDUM

Subject: GRANT OF RATION ALLOWANCE TO THE NON-EXECUTIVE PERSONNEL POSTED AT M&N DIVISION.

.....

Please refer to your letter No.V/Acctts/
Ration Allowance/2000-11028 dated, 28.1.2000 on
the subject cited above.

2. It is intimated that as per existing instructions, the non-applicants to CAT cases are not entitled to get ration allowance on the basis of judgement of CAT, Guwahati. However, we have again taken up the matter with the Cabinet Secretariat for granting ration allowance to non-executive personnel posted at 'B' & 'C' stations. The matter is being perused vigorously with the Cabinet Secretariat at this end. The decision of the Cabinet Secretariat, would be intimated when received.

S.S. Bora
(S.S. Bora)
Joint Deputy Director (EA)

To.

The Divisional Organiser,
Manipur & Nagaland
Imphal.

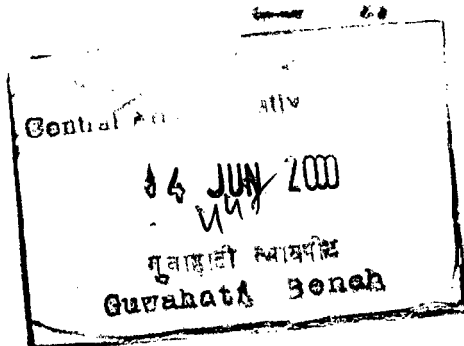
Attested

Sill
(G.N. Das)
Advocate
17/4/2000

inform members
24/2

-955
24/2

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Filed by
12/6/2000

(A. DEB ROY)
Sr. C. C. S. C.

A. T. Guwahati Bench

In the Central Administrative Tribunal
Guwahati Bench ::: Guwahati.

O.A. No. 133 of 2000.

Shri K. N. Choudhury

- Vs-

Union of India and others.

In the matter of :

Written Statement submitted by the
Respondents No. 1, 2, 3, 4 and 4.

1. That with regard to para 1(1), 1(2), 2, 3, 4(1) and 4(2) the respondents beg to offer no comments.
2. That with regard to para 4(3) the respondents beg to say that certain concessions to the Staff of SSB, SFF, CIOA and Directorate of Accounts were granted vide Cabinet Secretariat letter No. A-27011/4/86-EA-II dated 18.12.87 and the concessions were listed at Annexure-I. Some stations were categorised as 'B' and 'C' location by the Cabinet Secretariat in the Annexure-II to the letter and the Head of the Department has been empowered to declare hardship locations as category 'B' and 'C' stations.

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Contd....2/-

3. That with regard to para 4(4) the respondents beg to say that ration allowance is admissible only to the executive staff of the rank of field officer and below posted in category 'B' and 'C' station. Hence the person who are holding non-executive cadre in SSB Manipur and Nagaland Division are not entitled for Ration Allowance ~~z~~ as per Cabinet Secretariat letter No. A-27011/4/86- EA-II dated 18.12.87.

4. That with regard to para 4(5) the respondents beg to say that equation of posts in various cadre of corresponding level in SSB had been made with field officer and below for the purpose of House Rent Allowance.

5. That with regard to para 4(6) the respondents beg to say that the SSB Directorate as Head of the Department had accorded sanction to the classification of Imphal Station as Category 'B' location in pursuance of Cabinet Secretariat order dated 18.12.87 vide SSB Directorate Memo. No. 8/SSB/A-2/86(1)-IV Pt.II dated 9.8.89. And from that onward staff posted in Imphal are getting various concessions having been renewed the order from time to time.

Swage

6. That with regard to para 4(7) the respondents beg to say that Ration Allowance w.e.f. 9.8.99 are being paid to the executive staff of the rank of F.O. ~~A~~ and below. But the said allowance has not been extended to the non-executive staff since then, even though equation

of posts in various cadre of corresponding level of non-executive cadre have been fixed vide Cabinet Secretariat order No. A-11016/6/86-DOI dated 28.10.86.

7. That with regard to paras 4(8), 4(9), 4(10), 4(11), 4(12) and 4(13) the respondents beg to offer no comment.

8. That with regard to para 4(14) the respondents beg to say that the Central Administrative Tribunal, Guwahati Bench in one of their earlier judgements, dated 8.9.1999 in the application number 103 of 1999 ordered that ration allowance should not be paid to those who had not been applicants of the said case. On the basis of that judgement ration allowance have not been paid to these applicants.

9. That with regard to para 5(i) the respondents beg to say that as per Annexure -I of the Cabinet Secretariat letter dated 18.12.87, the executive staff of the rank of field officer and below are entitled for Ration Allowance w.e.f. 9.8.89 being declared Imphal as 'B' category station from that date. Hence question of payment of Ration Allowance to non-executive staff as per existing Government order on the subject arises.

10. That with regard to para 5(ii) the respondents beg to offer no comment.

11. That with regard to 5(iii) no comment.
12. That with regard to para 5(iv) the respondents beg to say that since no orders from the Government with regard to grant of Ration Allowance to the non-executive cadre exist, it is not possible to make payment of such allowance to them.
13. That with regard to para 5(v) and 5(vi) no comment.

The matter has already been taken up with the Cabinet Secretariat for granting Ration Allowance to the non-executive personnel posted at 'B' and 'C' station. The matter is being vigorously pursued with the Cabinet Secretariat by the SSB Directorate. Decision is yet to be received.

Senje

V E R I F I C A T I O N

I, Shri R.D. THONGCHI, DIG. SSB, IMPHAL being authorised do hereby declare that the contents of this written statement are true to my knowledge and information.

And I sign this verification on this 6TH day of
JUNE, 2000.

Declarant.

Senje
6/6/2000
D.I.G. SSB IMPHAL